

ITEM NO.22

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 22449/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in CRLA No.705/1983 passed by the High Court of Judicature at Allahabad)

SATISH KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.120710/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.120711/2024-EXEMPTION FROM FILING O.T.

IA No.120712/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 24-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

[VACATION BENCH]

For Petitioner(s)

Ms. Sonia Mathur, Sr. Adv.

Ms. Noor Rampal, AOR

Ms. Ronika Tater, Adv.

Ms. Shubhi Bhardwaj, Adv.

Ms. Rupakshi Soni, Adv.

Mr. Divik Mathur, Adv.

Mr. Nikhil Chandra Jaiswal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.120712/2024-EXEMPTION FROM SURRENDERING WITHIN TIME

1. Heard Ms. Sonia Mathur, learned senior counsel for the petitioner.
2. Since the petitioner has surrendered, the application seeking exemption

from surrendering has been rendered infructuous. The same stands dismissed accordingly.

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 22449/2024

1. Issue notice on the special leave petition as well as on the prayer for interim relief, returnable in the week commencing 22nd July, 2024.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)